	ion No. 316/TL/2024 DTICE UNDER CLAUSE (a) OF SUB-	Dated: 9.12.2024
n a n a imi imi idia ite vac lais	F SECTION 15 OF THE ELECTRICIT pplication under Sections 14, 15 and 79(1)(e) of 8 (the Act) has been made by Rajasthan IV A Pow ted, T-15A, Third Floor, Salcon Rasvilas, Saket, N a to establish the Inter-State transmission system r-State transmission system for "Transmis suation of power from Rajasthan REZ Ph-IV salmer/ Barmer Complex): Part A" on a Build, C Isfer basis (hereinafter referred to as "the Project"	Y ACT, 2003 the Electricity Act, ver Transmission lew Delhi, 110017, m to establish the sion system for (Part-2:5.5 GW) Dwn, Operate and
	wing elements: Name of the Transmission Element	Scheduled COD in months from Effective Date
	Establishment of 4x1500 MVA, 765/400 kV and 5x500 MVA, 400/220 kV Fatehgarh-IV (Section-2) Pooling Station along with 2x240 MVAR (765 kV) Bus Reactor and 2x125 MVAR (420 kV) Bus Reactor • 765/400 kV, 1500 MVA ICT-4 Nos. (13x500 MVA including one spare unit) • 765 kV ICT bays-4 Nos. • 240 MVAR, 765 kV Bus Reactor-2 Nos. (7x80 MVAR including one spare unit) • 765 kV Bus reactor bays-2 Nos. • 765 kV Ine bays - 4 Nos. [for LiLO of Fatehgarh-III - Beawar 765 kV D/c line at Fatehgarh-III - Beawar 765 kV D/c line at Fatehgarh-III - Beawar 765 kV D/c line at Fatehgarh-III - Beawar 765 kV D/c line at Fatehgarh-IV (Section-2) PS] • 400 kV ICT bays-9 Nos. • 400 kV IcT bays-9 Nos. • 400 kV Ine bays - 2 Nos. [For Fatehgarh-IV (Sec-2) - Bhinmal (PG) D/c line] • 125 MVAR, 420 kV Bus Reactor-2 Nos. • 400 kV Sectionalization bay: 1 set • 220 kV ICT bays-5 Nos. • 220 kV ICT bays-5 Nos. • 220 kV BC (2 Nos.) and 220 kV TBC (2 Nos.) • 220 kV Sectionalization bay: 1 set	24 months (21.8.2026)
3.	 Fatehgarh-IV (Section-2) PS – Bhinmal (PG) 400 kV D/c line (Twin HTLS*) along with 50 MVAR switchable line reactor on each ckt al each end. 50 MVAR, 420 kV switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. 50 MVAR, 420 kV, switchable line reactors at Bhinmal (PG) – 2 Nos. 50 MVAR, 420 kV, switchable line reactors at Bhinmal (PG) – 2 Nos. Switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. Switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. Switchable line reactors at Bhinmal (PG) – 2 Nos. Switchable line reactors at Bhinmal (PG) – 2 Nos. Switchable line reactors at Bhinmal (PG) – 2 Nos. LILO of both ckts of 765 kV Fatehgarh-IV (Section-2) PS – 2 Nos. LILO of both ckts of 765 kV Fatehgarh-III Beawar D/c line at Fatehgarh-IV (Section-2) PS along with 330 MVAR switchable line reactor at Fatehgarh-IV PS end of each ckt of 765 kV Fatehgarh-IV (Section-2) PS – 2 Nos. Switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. Switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. Switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. Switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. Switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. 110 MVAR (765 kV) spare reactor single phase unit at Fatehgarh-IV (Section-2) PS end – 1 No. 	

*with minimum capacity of 2100 MVA on each circuit at nominal voltage Note:

- Transmission system for evacuation of about 2 GW RE power from REZ in Rajasthan (20 GW) under Phase-III Part A1 at Fatehgarh-IV (Section-1) is under implementation.
- Implementation of A, B, C, D, E, F, H1 and H2 packages shall be aligned.
- Transmission system under Phase-IV (Part 2) is for evacuating 4-5 GW RE potential at Fatehgarh-IV (Section 2), which is utilizing the future provision (approved in 8th NCT meeting dated 25.03.22) at Fatehgarh-IV approved under Phase-III scheme.
- POWERGRID to provide space for 2 Nos. of 400 kV line bays at Bhinmal (PG) along with the space for switchable line reactors without any cost implications.
- 5. Switchable line reactors to be implemented with NGR bypass arrangement.

 Implementation timetrame: 24 months from date of SPV acquisition*.
 *(Timeframe of the transmission scheme may be reviewed depending on the survey report).

2. The Central Transmission Utility of India Limited vide its letter dated 5.9.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 7.12.2024 in Petition No. 316/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Rajasthan IV A Power Transmission Limited before the Commission can be accessed at the www.apraava.com or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 24.12.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 26.12.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-(Harpreet Singh Pruthi) Secretary